



The Sikkim (Re-Organization of Districts) Act, 2021

Act No. 15 of 2021

Keywords:

Revenue Circles, District

Amendments appended: 3 of 2022, 13 of 2022

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SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Monday 20th December, 2021

No. 373

**GOVERNMENT OF SIKKIM
LAND REVENUE & DISASTER MANAGEMENT DEPARTMENT
TASHILING SECRETARIAT, BLOCK-B
GANGTOK-737101**

No. 50/LR&DMD/ACQ/GOS

Dated:- 20/12/2021.

NOTIFICATION

In exercise of powers conferred by sub section (3) of Section 1 of The Sikkim (Re-Organization of Districts) Act, 2021 (Act No.15 of 2021), the State Government hereby appoints 21st day of December, 2021 as the date on which the said Act shall come into force.

**Sarala Rai, IAS
Secretary-cum-Relief Commissioner,
Land Revenue & Disaster Management Department,
Government of Sikkim, Gangtok.**

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Monday 13th December, 2021

No. 367

GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No. 26/L&PAD/2021

Dated:-13.12.2021

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 9th day of December, 2021 is hereby published for general information:-

THE SIKKIM (RE-ORGANIZATION OF DISTRICTS) ACT, 2021

(ACT No. 15 OF 2021)

AN

ACT

to provide for reorganization of districts within the State of Sikkim to further strengthen the governance and administration in view of the growing population that has increased manifold over the years posing new challenges for smooth functioning of the administration, specially the public services sectors such as, emergency response, disaster management, law and order, doorstep governance and the like.

Be it enacted by the Legislature of Sikkim in the Seventy-second Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title,
extent and
commencement | 1. (1) This Act may be called the Sikkim (Re-organization of Districts) Act, 2021.
(2) It shall extend to the whole of the State of Sikkim.
(3) It shall come into force on such date as the State Government may, by notification in the official gazette, appoint and different dates may be appointed for different provisions of this Act. |
| Definitions | 2. (1) In this Act, unless the context otherwise requires;
(a) 'Act' means the Sikkim (Re-organization of Districts) Act, 2021; |

- (b) **'district'** means a revenue district formed under the provisions of this Act headed by a District Collector;
 - (c) **'existing district'** means the four districts of the State of Sikkim, that existed immediately before the commencement of this Act, namely, East Sikkim, West Sikkim, North Sikkim and South Sikkim;
 - (d) **'existing law'** means any act, ordinance, regulation, order, by-laws, rules, scheme, notification or any other instrument having the force of law in India or any part thereof and includes any law protected under Article 371F (k) of the Constitution of India;
 - (e) **'Official Gazette'** means the Government of Sikkim Gazette published by authority;
 - (f) **'notification'** means a notification published in the Official Gazette and the expression 'notify' or 'notified' shall be construed accordingly;
 - (g) **'revenue circles'** means any area which is notified as a revenue circle under the provisions of this Act and includes any revenue circle that existed immediately prior to the commencement of this Act;
 - (h) **'revenue block'** means any area which is notified as a revenue block under the provisions of this Act and includes any revenue block that existed immediately prior to the commencement of this Act;
 - (i) **'State Government'** means the State Government of Sikkim;
 - (j) **'sub-division'** means a revenue sub-division under a district headed by a Sub-Divisional Officer.
- (2) Any term not specifically defined hereinabove shall be assigned same meaning as given in the Sikkim Interpretation of General Clauses Act, 1977 or the General Clauses Act, 1897, as the case may be.

Renaming of existing districts and formation of new districts

3. (1) On and from the date of commencement of this Act, the existing four districts of East Sikkim, West Sikkim, North Sikkim and South Sikkim shall be renamed as Gangtok, Gyalshing, Mangan and Namchi respectively.
- (2) A new district, namely, 'Pakyong' district, having its headquarters at Pakyong, shall be carved out from the existing East Sikkim district which shall comprise of the Revenue Circles falling under the existing Pakyong Sub-Division.
- (3) A new district, namely, 'Soreng' district, having its headquarters at Soreng, shall be carved out from the existing West Sikkim district which shall comprise of the Revenue Circles falling under the existing Soreng Sub-Division.

Boundaries and names of districts, revenue circle and revenue blocks

4. The boundaries of the existing districts as well as new districts referred to under sub-section (2) and sub-section (3) respectively of Section 3 of this Act, their revenue circles and revenue blocks are set out in Schedule attached herein below of this Act.

Power to form new Districts, Sub-Divisions, Circles and Blocks

5. (1) The State Government may, in the interest of better administration and development of the areas, by notification in the Official Gazette from time to time, and with effect on and from such date as may be specified therein;
- (a) form a new district or sub-division or revenue circle or revenue block, by separation or amalgamation of any area from any district or sub-division or revenue circle or revenue block or any part thereof, as the case may be;
- (b) alter the boundaries of any district or sub-division or revenue circle or revenue block or any part thereof, as the case may be;
- (2) All such alteration, modification, separation or amalgamation of any area or boundaries of any district, sub-division, revenue circle or revenue block, as the case may be, carried out before the commencement of this Act, shall be deemed to have been done in exercise of powers under this Act.

Reference to existing districts in any law to be construed as reference to new districts

6. Any reference in any existing law to any of the existing districts shall be construed as a reference to the respective new districts constituted under this Act.

Power to remove difficulties

7. (1) If any difficulties arise in giving effect to any of the provisions of this Act, the State Government may, by order, make such provisions as it considers necessary or expedient for the purpose of removing those difficulties;

Provided that no such power shall be exercised after the period of two (2) years from the commencement of the Act.

- (2) Every order made under this section shall be laid as soon as may be after it is made, before the State Legislature.

**Suraj Chhetri (SSJS),
L.R-cum-Secretary,
Law & Parliamentary Affairs Department.
F. No. 11(656)/L&PAD/2021**

SCHEDULE
GANGTOK DISTRICT

Gangtok Sub Division		Rabdag Sub Division	
Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Gangtok Station	1. Gangtok 2. Pioneer Reserve 3. Deorali	Rabdag	1. Martam 2. Nazitam 3. Tirkutam 4. Tshalumthang 5. Chisopani 6. Sirwani 7. Namegyethang 8. Sakyong 9. Byang Sang 10. Phengyong 11. Rabdag
Sichey (Old GMC)	1. Upper Sichey 2. Upper Burtuk 3. Upper Tadong	Khamdong	1. Singbel 2. Khamdong 3. Beng Khamdong 4. Thangsing 5. Aritar 6. Dungdung
Chandmari (Old GMC)	1. Chandmari 2. Upper Tathangchen	Tumin	1. Chadey 2. Patuk 3. Simik 4. Lingzey 5. Tumin
Sichey Circle	1. Sichey 2. Burtuk 3. Gnathang 4. Tathangchen 5. Rongyek 6. Tadong 7. Samdur 8. Syari		
Lingdok Circle	1. Navey 2. Shotak 3. Penlong 4. Namphong 5. Lingdok		
Ranka Circle	1. Ranka 2. Sangtong 3. Barbing 4. Parbing 5. Lingdum 6. Rey-Mindu 7. Rey-Brock 8. Luig		

Rumtek Circle	<ol style="list-style-type: none"> 1. Marchak 2. Namli 3. Tumlabong 4. Namin 5. Chuba 6. Chinzey 7. Sajong Rumtek 8. Rawtey Rumtek 		
Samdong Circle	<ol style="list-style-type: none"> 1. Samdong 2. Kambal 3. Rakdong 4. Tintek 5. Raleykhesey 		
Naitam Circle	<ol style="list-style-type: none"> 1. Bhusuk 2. Namong 3. Naitam 4. Nandok 		

BOUNDARIES OF GANGTOK DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: R.F Assam/ Tak-Chen-Chu River

WEST: River Teesta

NORTH: Bagey Khola

SOUTH: Rani Khola

PAKYONG DISTRICT

Pakyong Sub Division		Rongli Sub Division		Rangpo Sub Division	
Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Pakyong	1. Pakyong 2. Kartok 3. Namcheybong 4. Pachey	Rongli	1. Rongli Bazar 2. Dalapchand 3. Changeylakha 4. Rolep 5. Chujachen 6. Lamaten	Duga	1. East Pandam 2. Pachak 3. Kamarey Bhasmey 4. Central Pandam 5. Sajong
Dikling Pacheykhani	1. Dikling 2. Dikling-Pacheykhani 3. Pacheykhani 4. Lossing 5. Chalamthang	Subaneydara	1. Subaneydara 2. South Regu 3. North Regu 4. Phadamchen 5. Premlakha 6. Lingtam 7. Singaneybas	West Pandam	1. Mangthang 2. Sumin 3. West Pandam 4. Lingchey
Aho-Santi	1. Aho 2. Changey-Santi 3. Yangtam (New addition) 4. Assam 5. Lingzey 6. Chota-Singtam	Rhenock	1. Rhenock Bazar 2. Rhenock 3. Tarpin 4. Mulukey 5. Aritar 6. Sudunglakha		
Tareythang-Bering	1. Thekabong 2. Linkey 3. Bering 4. Tarethang				
Machong	1. Parakha 2. Machong 3. Chuchenpheri 4. Latuk 5. Riwa				
Amba-Taza	1. Amba 2. Taza				

BOUNDARIES OF PAKYONG DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: R.F/ Bhutan Boundary

WEST: Teesta River, Rani Khola

NORTH: Tak-Chen- Chu River

SOUTH: Reshi Khola and Rangpo Khola

GYALSHING DISTRICT

Gyalshing Sub Division		Dentam Sub Division		Yuksom Sub Division	
Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Darap	1. Darap 2. Sindrangbong 3. Nambu 4. Sindrang 5. Singyang 6. Naku 7. Chumbong	Radhu Khandu	1. Sangkhu 2. Radhukhanu 3. Hee 4. Hee Patal	Gerethang	1. Arithang 2. Chongrang 3. Gerethang 4. Dubdi 5. Labing 6. Yuksom
Lingchom	1. Lingchom 2. Yangthang 3. Tikjya 4. Lungzik 5. Sardong	Dentam	1. Dentam 2. Mangmo 3. Begha 4. Maneybong 5. Sopakha	Tashiding	1. Tashiding 2. Lasso 3. Gangyap
Gyalshing	1. Gyalsing 2. Yangtey 3. Omchung 4. Unglok 5. Kyongsa 6. Bhaluthang	Bermiok	1. Berthang 2. Bermiok 3. Martam 4. Pechrek 5. Chingthang 6. Barphok 7. Meyong 8. Megyong	Dhupidara	1. Dhupidara 2. Mangnam 3. Narkhola 4. Labdang 5. Kongri
		Gyaten	1. Sapong 2. Gyaten 3. Bongten 4. Liching 5. Srinagi 6. Karmatar	Thingling	1. Tsozo 2. Khechodpalri 3. Melli-Aching 4. Melli-Singlitam 5. Topung 6. Melli 7. Thingling-I 8. Thingling-II 9. Timbrong

BOUNDARIES OF GYALSHING DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: Rangit Khola and Rongdong Chhu (South District Boundary)

WEST: International boundary of India and Nepal

NORTH: Rukel Chhu (North District Boundary)

SOUTH: Rangsang Khola, Rhododendron Sanctuary Boundary (Soreng District Boundary)

SORENG DISTRICT

Mangalbarey Sub Division		Soreng Sub Division	
Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Rinchenpong	1. Sangadorji 2. Jeel 3. Hathidung	Arubotey	1. Khanisherbong 2. Suntaley 3. Chota Samdong 4. Arubotey
Kaluk	1. Tadong 2. Rinchenpong 3. Boom 4. Reshi 5. Bara Samdong 6. Sribadam	Chakung	1. Gelling 2. Samsing 3. Chakung 4. Mendo-Gaon
Mangalbaria	1. Deythang 2. Pareng-Gaon 3. Takothing 4. Chuchen	Zoom	1. Chumbong 2. Zoom
Kamling	1. Tinzerbung 2. Suldung 3. Kamling 4. Mabong 5. Segeng	Soreng	1. Malbasey 2. Soreng 3. Singling
		Okhrey	1. Siktam 2. Tikpur 3. Okhrey 4. Ribdi 5. Bhareng
		Dodak	1. Dodak 2. Timburbong 3. Tharpu 4. Karthok 5. Burikhop
		Sombaria	1. Rumbuk 2. Burikhop (Rumbuk) 3. Upper Fambong 4. Lower Fambong 5. Dhallan (Daramdin) 6. Lungchok 7. Salandang

BOUNDARIES OF SORENG DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: Rangit River, Chunbatti Kholsa

WEST: Rammam River, Indo-Nepal border

NORTH: Rangsang Kholsa, Rhododendron Sanctuary Boundary

SOUTH: Rammam River

MANGAN DISTRICT

Mangan Sub Division		Kabi Sub Division		Dzongu Sub Division		Chungthang Sub Division	
Name Of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Singhik-Mangan	1. Zimchung 2. Nampatam 3. Ringhim 4. Sentam 5. Singhik 6. Meyong 7. Kazor 8. Pakshep 9. Singchit	Phensong	1. Chawang 2. Kabi 3. Labi 4. Men-Rongong 5. Tingda 6. Phamtam 7. Pani Phensong	Passing-dong	1. Lingthem 2. Salim Pakyel 3. Tingbong 4. Lingzya 5. Pentong 6. Lingdem	Chungthang	1. Chungthang 2. Lachen 3. Lachung 4. Naga-Namgor 5. Toong 6. Shipyer
		Namok	1. Tumlong 2. Phodong 3. Rongong 4. Ramthang 5. Swayam 6. Namok 7. Upper Mangshila 8. Lower Mangshila 9. Tingchim 10. Tanek	Hee-Gyathang	1. Lingdong 2. Hee Gyathang 3. Goan Samdong 4. Barfok		
				Gor	1. Gor Taryang 2. Sangtok Sagyong 3. Lum		

BOUNDARIES OF MANGAN DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: International Boundary of Tibet (China)

WEST: International Boundary of Nepal and Tibet (China)

NORTH: International Boundary of Tibet (China)

SOUTH: North of the line formed by Dikchu Chhu, Ratey Chhu, Rongyung Chhu & Rukel Chhu.

NAMCHI DISTRICT

Namchi Sub Division		Jorethang Sub Division		Ravangla Sub Division		Yangang Sub Division	
Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block	Name of the Revenue Circle	Name of the Revenue Block
Wak	1. Tingrithang 2. Pabong 3. Pakjer 4. Wak 5. Omchu 6. Chumlok 7. Sanghanath	Salghari	1. Jorethang Bazar 2. Salghari 3. Dorop 4. Dhargaon 5. Tinik 6. Chisopani	Ralong	1. Ralong 2. Namlung 3. Lingding 4. Borong 5. Phamtam 6. Polok 7. Sada	Lingi	1. Lingi 2. Sokpay 3. Kau 4. Upper Paiyong 5. Lower Paiyong
Tarku	1. Ben 2. Deu 3. Nampruk 4. Tarku 5. Tanak	Poklok	1. Sangbong 2. Poklok 3. Denchung	Rabong	1. Rabong 2. Sangmo 3. Rabong Bazar 4. Barfung 5. Jarrong 6. Deythang	Lingmo	1. Lingmo 2. Tokday 3. Mangzing 4. Pepthang 5. Kolthang 6. Naybrum
Damthang	1. Damthang 2. Jaubari 3. Chemchey 4. Temi 5. Aifaltar 6. Gangchung	Sumbuk	1. Sumbuk 2. Kartikey 3. Suntaley	Kewzing	1. Legship 2. Kewzing 3. Bakhim 4. Lingzo 5. Dalep	Yangang	1. Rangang 2. Yangang 3. Gagyong 4. Sripatam 5. Namphok 6. Satam
Bermiok Tokal	1. Doring 2. Namphing 3. Rashep 4. Pabung (Gangchung) 5. Tshalamthang 6. Bermiok 7. Thangsing 8. Tokdey 9. Tokal	Melli Dara	1. Mellidara 2. Paiyong 3. Kerbari 4. Melli 5. Turuk 6. Ramabong 7. Panchgharey	Tinkitam	1. Tinkitam 2. Rayong 3. Tingmo 4. Lamaten 5. Mangbrue 6. Hingdam		
Rameng	1. Burul 2. Ramang 3. Nijameng						
Sadam	1. Sadam 2. Suntaley 3. Sukrabarey 4. Rabitar						
Rong	1. Lungchuk 2. Kamaray 3. Rong 4. Bul 5. Singtam 6. Palum						
Boomtar	1. Singthang 2. Boomtar 3. Gumpa Ghurpisey 4. Namchi Bazar 5. Kamrang 6. Mamley 7. Tinzer						
Kitam	1. Mikkhola 2. Kitam 3. Kopchey						

	4. Manpur 5. Sorok 6. Shyampani 7. Goom 8. Assangthan						
Namthang	1. Perbing 2. Phong 3. Chuba 4. Karek 5. Maneydara 6. Nalam-Kolpong 7. Kabrey 8. Khanamtek						
Turung	1. Nagi 2. Paleytam 3. Kateng Bokrong 4. Pamphok 5. Turung 6. Mamring 7. Donok						
Maniram	1. Tangzi 2. Bikmat 3. Rabikhola 4. Rateypani 5. Passi 6. Maniram 7. Salleybong 8. Phalidara						

BOUNDARIES OF NAMCHI DISTRICT ARE BOUNDED AS FOLLOWS:-

EAST: River Teesta

WEST: River Rangeet

NORTH: Rambang Khola

SOUTH: Ranglu Khola

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Thursday 17th March, 2022

No. 124

GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No.: 12/L&PAD/2022

Dated: 17.03.2022

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 14th day of March, 2022 is hereby published for general information:-

THE SIKKIM (RE-ORGANIZATION OF DISTRICTS) (AMENDMENT) ACT, 2022 (ACT NO. 03 OF 2022)

AN

ACT

to amend the Sikkim (Re-Organization of Districts) Act, 2021.

Be it enacted by the Legislature of Sikkim in the Seventy third Year of the Republic of India as follows:-

- | | |
|-------------------------------------|--|
| Short title and commencement | 1. (1) This Act may be called the Sikkim (Re-organization of Districts) (Amendment) Act, 2022
(2) It shall come into force at once. |
| Amendment of Section 3 | 2. In the Sikkim (Re-Organization of the Districts) Act 2021, in sub-section (2) of Section 3, after the word "Pakyong Sub-division" the words, "Rangpo Sub-Division and Rongli Sub-Division" shall be inserted. |

Suraj Chettri (SSJS),
L.R.-cum-Secretary,
Law & Parliamentary Affairs Department.
F. No. 11(656)/L&PAD/2021

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Tuesday 06th September, 2022

No. 356

GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No. 11(656)L&PAD/2021/06

Dated: 06.09.2022

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 25th day of August, 2022 is hereby published for general information: -

THE SIKKIM (RE-ORGANIZATION OF DISTRICTS) (AMENDMENT) ACT, 2022

(Act No. 13 of 2022)

AN

ACT

further to amend the Sikkim (Re-Organization of Districts) Act, 2021.

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows: -

Short title and commencement

1. (1) This Act may be called the Sikkim (Re-organization of Districts) (Amendment) Act, 2022.
- (2) It shall come into force at once.

Amendment of Section 5

2. In the Sikkim (Re-Organization of Districts) Act, 2021 in Section 5, in sub-section (1), -
 - (i) in clause (a), after the words "as the case may be", the words, "as specified in the Schedule and on any such notification being issued, the original Schedule shall be deemed to be amended accordingly" shall be inserted;
 - (ii) in clause (b), after the words "as the case may be", the words, "as specified in the Schedule and on any such notification being issued, the original Schedule shall be deemed to be amended accordingly" shall be inserted.

Suraj Chettri, SSJS
L.R.-cum-Secretary,
Law & Parliamentary Affairs Department,